

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

R.P. No. 109/92

IN

O.A. No. 682/92

Date of Order: 26.10.92

BETWEEN:

The Junior Employment Officer,  
Sub Employment Exchange,  
Vikarabad, Ranga Reddy District.

.. Applicant./2nd Respondent  
in OA. 682/92

A N D

1. Kamalakar

.. Respondent/Applicant in  
main OA.

2. Senior Supdt. of Post  
Office, Secunderabad Division,  
Secunderabad.

.. Respondents/Respondents in  
main OA.

3. K.Yadaiah, S/o Narsimhulu,  
R/o Changamal, Ranga Reddy Dist.

Counsel for the Applicant

.. Mr. D. Panduranga Reddy

Counsel for the Respondents No. 1

.. Mr. S. Nyamurthy

R. 2-3

.. Mr. N. V. Ramana, Addl. CGSC

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER(JUD L.)

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T. S. Reddy

(15)

Order of the SingleMember Bench delivered by  
Hon'ble Shri T. Chandrasekhara Reddy, Member(Judl. #)

This is an application filed by the review petitioner herein to review the judgement dated 18.8.92 passed in OA 682/92 and pass such other order or orders as may deem fit and proper in the circumstances of the case.

The review petitioner in this case is Junior Employment Officer, Sub-Employment Exchange, Vikarabad, Ranga Reddy District who was the second respondent in the main OA. As per our orders dated 18.8.92, we had directed (the second respondent <sup>in the OA</sup> ~~therein~~ to sponsor the name of the applicant <sup>in the OA</sup> ~~therein~~ ~~in~~ in pursuance of any notification issued by the Senior Superintendent of Post Offices, Secunderabad, to fill up the post of B.P.M. Changomal, if junior to the applicant <sup>in the OA</sup> ~~therein~~ had been sponsored by the Jr. Employment Officer <sup>in the OA</sup> ~~therein~~ (2nd respondent in the OA). It is brought to our notice today that the review petitioner is not able to implement our orders dated 18.8.92 by sponsoring the name of the applicant in the main OA for the aforesaid post as his registration card has been transferred to the District Employment Exchange, Ranga Reddy District, Srinagar Colony, Hyderabad in July, 1989 <sup>SSC</sup> for consideration of standard vacancies. So from the said submission, it is quite evident that it is not at all possible for the review petitioner to implement our orders dated 18.8.92 by sponsoring the name of the (first respondent herein) <sup>Applicant in the OA</sup> to fill up the post of BPM Changomal. Mr. D. Panduranga Reddy, for the review petitioner herein submitted that the said post of BPM is not yet filled up. So, in view of this position, it is up to the first respondent herein to file a separate OA if so advised for redressal of his grievance namely if juniors to the applicant in the said cadre had been sponsored by the District Employment

Exchange, Ranga Reddy District to fill up the said post of B.P.M., Changamal. The name of one Yadaiah who is the third respondent in the main OA was sponsored by the Review Petitioner herein to the Superintendent of Post Offices (1st respondent in the OA) for the said post of B.P.M., as his qualification was less than SSC and as his employment card had been retained by the Review Petitioner herein. But, the qualification of the ~~first~~ applicant in the OA is SSC, which is higher than that of Yadaiah and whose employment card ~~was~~ <sup>had been</sup> transferred to Employment Exchange Ranga Reddy District. As already pointed out, <sup>(the Review Petitioner herein) (the 2nd A)</sup> the second respondent cannot implement our orders for the reasons aforesaid. ~~So~~ The only course open to us is to set aside the judgement dated 18.8.92 passed in OA 682/92 and dismiss the said OA 680/92 as not maintainable. Hence, we set aside the judgement dated 18.8.92 passed in OA 682/92 and dismiss the said OA 682/92 as not maintainable. Hence, ~~we set aside the judgement dated 18.8.92 and dismiss the OA 682/92 as not maintainable.~~ Review Petition is allowed accordingly, leaving the parties to bear their own costs.

*.....*  
(T.CHANDRASEKHARA REDDY)  
Member(Judl.)

Dated: 26th October, 1992

*8/11/92*  
Dy. Registrar(J)

(Dictated in the Open Court)

To

1. The Junior Employment Officer,  
Sub Employment Exchange, Vikarabad, Ranga Reddy Dist.
2. <sup>sd</sup> The Senior Superintendent of Post Office,  
Secunderabad Division, Secunderabad.
3. One copy to Mr.S.Nyamurthy, Advocate, 238/2RT, Saidabad, Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd
5. One spare copy.
6. One copy to Mr.D.Panduranga Reddy, spl.Counsel for A.P.Govt.  
pvm.

*Patel 2000  
4/11/92*